

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6560/2023

(Arising out of impugned judgment and order dated 06-01-2023 in CRR No. 3443/2022 passed by the High Court of Judicature at Allahabad)

NEERAJ ANAND

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 94759/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 94761/2023 - EXEMPTION FROM FILING O.T.)

Date : 23-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Pijush K. Roy, Sr. Adv.
Mr. Pritthish Roy, Adv.
Ms. Kakali Roy, Adv.
Mr. Rajan K. Chourasia, AOR
Mr. Vinayak Sharma, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Vatsal Joshi, Adv.

For Respondent(s) Mr. R.K. Raizada, Sr. Adv/A.A.G.
Mr. Rajat Singh, AOR
Mr. Antriksh Singh, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

The interim order will continue during the pendency of the proceedings.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR